

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 3239/2023

(Arising out of impugned final judgment and order dated 21-11-2022 in CRL.A. No. 255/2005 and CRL.A.No. 211/2005 passed by the High Court Of Judicature At Allahabad)

AMAR PAL ETC.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.98350/2023-EXEMPTION FROM FILING O.T. and IA No.98351/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 98351/2023 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 98350/2023 - EXEMPTION FROM FILING O.T.)

Date : 24-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL
[VACATION BENCH]

For Petitioner(s) Mr. Sulaiman Mohd. Khan, Adv.
Mrs. Taiba Khan, Adv.
Mr. Bhanu Malhotra, Adv.
Mr. Akash Bhushan, Adv.
Mr. Gopeshwar Singh Chandel, Adv.
Mr. Rohit Amit Sthalekar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

(RASHMI DHYANI PANT)
COURT MASTER

(MATHEW ABRAHAM)
COURT MASTER (NSH)

